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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. No. 260/00840 OF 2016
Cuttack, this the 29th day of November, 2016

**CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)**

.....

Padmo Majhi,
aged about 55 years,
S/o-Sindhu Majhi,
At Chhanua, PO-Chuapani,
PS-Badampahan, Dist-Mayurbhanja,
Presently residing At-Tilaknagar 'C' Block,
PO-Banamunda- Dist-Sundargarh.

...Applicant

(By the Advocate-M/s. D. P. Dhalsamant, N. M. Rout, S. Dhal)

-VERSUS-

Union of India Represented through

1. Secretary, Ministry of Mines, Govt. of India, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi-110001.
2. Chairman, Steel Authority of India Ltd., Ispat Bhawan, Lodi Road, New Delhi-110003.
3. Chief Executive Officer, SAIL, Rourkela Steel Plant, Rourkela, Dist-Sundargarh, 769011.
4. General Manager (T & RM), SAIL, At/PO-Rourkela, Dist- Sundargarh.
5. Deputy General Manager (T & RM), Rourkela Steel Plant, Rourkela, Dist-Sundargarh, 769011.
6. Manager, (PL) T & RM, M & Admn. Rourkela Steel Plant, Rourkela, Dist-Sundargarh, 769011.

...Respondents

(By the Advocate -

N. M. Rout

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.M.Rout, Ld. Counsel for the Applicant.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying the following relief:

“8.1 That the order dated 19.01.2016 (A/5) passed by the respondent No. 6 be quashed.

8.2 That the respondents be directed to provide an employment to the son of the applicant under compassionate ground within a stipulated period.

8.3 And further be pleased to pass any order/order(s) as deem fit and proper to give complete relief to the applicant.”

3. The case of the applicant is that he had joined the Respondents Department as Semi Skilled Worker on 01.04.1993. After suffering from Bilateral Trochanteric and Sacral Pressure Ulcer Disease, he underwent operation in the year 2001. On 29.11.2003, he was referred for medical examination and on medical examination on 10.12.2003, he was found medically unfit for his service. Thereafter, vide letter dated 14.02.2004 (Annexure-A/1) he has been discharged from his duties. His request for membership under Employees Family Benefit Scheme was accepted on 04.06.2004. Mr. N.M.Rout, Ld. Counsel for the applicant, submitted that although the applicant approached Respondent No.5 for providing compassionate appointment in favour of his son but the same has been rejected vide Annexure-A/5 dated 19.01.2016. He submitted that the applicant, thereafter, again made a representation on 16.02.2016 vide Annexure-A/6 to the

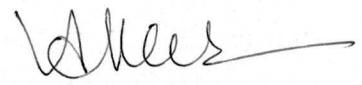
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Respondent No.5, but till date no reply has been received from the said Respondent No. 5.

4. As the representation of the applicant is stated to be pending with Respondent No.5, without going into the merit of the matter, I dispose this O.A. at this admission stage with direction to Respondent No.5 to consider the said representation, if at all filed and is so pending, and pass a reasoned and speaking order taking into account the rules and regulations in force and communicate the result thereof to the applicant within a period of three months from the date of receipt of a copy of this order. I make it clear that if after such consideration the applicant is found to be entitled to the benefits claimed by him then expeditious steps be taken within a further period of three months from the date of such consideration to extend the benefit to the applicant.

5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

6. Copy of this order along with paper book be communicated to Resp. No. 5 by Speed Post at the cost of the applicant for which Mr. Rout, Ld. Counsel for the applicant, undertakes to file the postal requisites by 02.11.2016.


(A.K.PATNAIK)
MEMBER (J)